

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 741 OF 2016 IN
DFR NO. 3666 OF 2016**

Dated: 16th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Faridabad Industries Association ...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Mr. Raheel Kohli for R.2

ORDER

IA NO. 741 of 2016

(Appl. for condonation of delay)

There is 21 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Nishat Ahlawat appears on behalf of Respondent No.1 and Mr. Raheel Kohli appears on behalf of Respondent No.2. Though served, nobody is representing the other Respondents.

We have heard learned counsel for the parties and perused the explanation offered in the application. We find the same to be acceptable. Hence, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **05.04.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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